

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 552
TO BE ANSWERED ON DECEMBER 12, 2022
LIFTS IN DDA FLATS

NO. 552. SHRI B. LINGAIAH YADAV:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) the criteria based on which permission is given by DDA to flat owners to install lifts during the last three years, the details thereof; and
- (b) the details of flat owners who have installed lifts in DDA flats and are operational?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

- (a) Delhi Development Authority (DDA) has informed that it issues permission for installation of lifts in the flats/area including Cooperative Group Housing Societies (CGHS) flats under the jurisdiction of DDA as per the policy issued vide Order dated 07.01.2016. Copy of the Order dated 07.01.2016 is at Annexure-A.
- (b) The list of flat owners who have installed lifts in DDA's flats including details of operational lifts is at Annexure-B.

Annexure-A

Annexure-A referred to part (a) of the Rajya Sabha Question No. 552 for answer on 12.12.2022.

DELHI DEVELOPMENT AUTHORITY
Chief Engineer (HQ) Office.

No. EM3(7)05/Lift/Pt./38

Dated: 07.01.2016

OFFICE ORDER.

In supersession of earlier orders for obtaining NOC for installation of lifts in Group Housing Flats built by DDA, a modified policy has been approved in the Delhi Development Authority meeting held on 23.9.2015. The salient features of the modified policy are as under:-

- The Modified policy is applicable for DDA built flats as well as for Cooperative Group Housing Societies (CGHS) flats.
- The NOC/Permission for flats in Development Areas which falls under the jurisdiction of DDA shall be granted by DDA.
 - (i) The allottees of flats built by DDA should apply to the concerned Suptdg. Engineer (HQ) of the Zone.
 - (ii) Allottees of Co-operative Group Housing Societies (CGHS) flats should apply to Director (Bldg.), DDA, VikasSadan, C-1 Block, IstFloor, INA, New Delhi.
- The validity period of NOC granted by DDA in Development Areas shall be 5 years.
- The NOC for de-notified areas transferred to local civic agencies (Municipal Corporations) stands granted for this purpose from DDA side as a Lessor as per this policy and the allottees of de-notified areas need not approach DDA for obtaining NOC. The local civic agency need not to refer any such case for this purpose.
- For De-Notified areas, the allottees shall approach the concerned local body for seeking NOC/Permission for Installation of lift. The detailed policy is available on DDA Website www.dda.org.in.

Sd/-

(RAMESH KUMAR)
Chief Engineer (HQ)

Annexure-B

Annexure-B referred to part (b) of the Rajya Sabha Question No. 552 for answer on 12.12.2022.

S.No.	Sector/ Pocket	NOC applied by the allottee of Flat No.	NOC issued vide DDA's letter No.	Remarks
1.	Sector-4, Pkt-1, Dwarka	Flat No. 179, 181, 182, 183, 186, 188, 189 & 190	CE(Dwk) F2 (363) Alteration /QRT/HQ/ Dwk/DDA/2019-20/02 dt 01.09.2021	Not Operational yet.
2.	Sector-12, Pkt-4, Dwarka	Flat No. 91, 92, 95 & 96	CE(Dwk)F2(326) Alteration/QRT/HQ/Dwk /DDA/2019-20/154 dt 07.09.2021	Permission withdrawn due to Court case.
3.	Sector-5, Pkt-1, Dwarka	Flat No. 223, 224, 225 & 229	CE(Dwk)F2(271) Alteration/QRT/HQ/Dwk /DDA/2019-20/151 dt 22.11.2019	Operational
4.	Sector-5, Pkt-1, Dwarka	Flat No. 331, 333, 337, 338, 339, 340 & 342	CE(Dwk)F2(317) Alteration/QRT/HQ/Dwk /DDA/2019-20/236 dt 08.06.2020	
5.	Sector-19, Pkt-2, Dwarka	Flat No. 371, 373, 374, 375, 379, 381, 382, 383 & 384	CE(Dwk)F2(251) Alteration/QRT/HQ/Dwk /DDA/2019-20/91 dt 20.08.2019	

No other NOC for lift has been permitted by Delhi Development Authority since the policy came into force vide DDA's office order no. EM3(7)05/Lift/Pt./38 dated 07.01.2016.
